

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

19. IA 1164(MB)2024
IA 5351(MB)2023
IN
C.P. (IB)/596(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: State Bank of India
Vs
Sterling Oil Resources Limited

Section 7, 60(5), 19(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Nandita Bajpai, Ld. Counsel for the Resolution Professional/ Applicant present through virtual mode. Ms. Vinita Hombalkar, Ld. Counsel for the Respondent No. 5 in IA-1164/2024 and Respondent No. 6 in IA-5351/2023 through physical mode.
2. **IA-1164(MB)2024**: At the request of Counsel, the matter is adjourned to **07.05.2024** for further consideration.

IA-5351(MB)2023

1. Ld. Counsel for the Applicant submits that order dated 12.02.2024 has been complied with. However, the service affidavit has not been filed, and undertook to file the same. Let the same be done within two weeks.
2. At the request of Counsel, the matter is adjourned to **07.05.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

LAKSHMI GURUNG
Member (Judicial)